

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3064  
ANSWERED ON 16<sup>TH</sup> DECEMBER, 2021**

**UTILISATION OF FUNDS UNDER CRIF**

**†3064. SHRI SADASHIV KISAN LOKHANDE:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the funds released under the Central Road and Infrastructure Fund (CRIF) across the country particularly in the State of Maharashtra during the last three years and the current year;**
- (b) the utilization status of the said funds in the State, project and location-wise;**
- (c) whether the said funds have been uniformly spent across the State and if so, the details thereof;**
- (d) whether the Government has conducted/propose to conduct any inquiry into the alleged misuse of funds released under CRIF during the said period; and**
- (e) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (c) The Ministry is primarily responsible for development and maintenance of National Highways (NHs).**

**Apart from this the Ministry also allocates fund for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC) schemes as per the provisions of the CRIF Act, 2000 amended by the Finance Act, 2019.**

**The Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC Schemes] under the CRIF Act, 2000 in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020. State Government/ UT submits the proposal of release of funds under CRIF depending on the progress of the work, there is no specific restriction for project and location – wise utilization of fund.**

**This criteria inter-alia provides for: -**

- (i). Maintaining a revolving balance of one third of accrual/ allocation for the States/ UTs for the year with State/ UT while releasing funds.**
- (ii). Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).**
- (iii). Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. Public Works Department (PWDs), Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.**

**The salient features of these criteria is at Annexure-I.**

**As per the CRIF Act, 2000 amended through Finance Act, 2019, the Central Government is no longer responsible for monitoring of State road projects under these schemes and expenditure incurred thereon.**

**The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF and EI&ISC schemes during each of the last three years and current year, including for the State of Maharashtra, are placed at Annexure-II and Annexure-III respectively**

**(d) and (e) No instances of misuse of the funds released for state roads under CRIF and EI&ISC schemes for other projects have come into the notice of the Ministry.**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 3064 FOR ANSWER ON 16.12.2021 ASKED BY SHRI SADASHIV KISAN LOKHANDE REGARDING UTILISATION OF FUNDS UNDER CRIF**

---

**The salient features of the criteria for allocation of funds for development of State Roads under the CRIF Act, 2000:-**

- (i) Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.**
- (ii) Total cost of the schemes for approved to be limited to the bank of sanctions of generally three times of the annual accrual/ allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/ allocation for the year for the State/ UT.**
- (iii) Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.**
- (iv) Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.**
- (v) Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.**
- (vi) Permissible excess cost of upto 10 percentage over administratively approved cost.**
- (vii) Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.**
- (viii) Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).**
- (ix) Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.**

**ANNEXURE – II**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 3064 FOR ANSWER ON 16.12.2021 ASKED BY SHRI SADASHIV KISAN LOKHANDE REGARDING UTILISATION OF FUNDS UNDER CRIF**

**The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF scheme during each of the last three years and current year, including for the State of Maharashtra: -**

Sl. No	State/UT	Rs. in crore							
		2018-19		2019-20		2020-21		2021-22	
		Accru al	Relea se*	Accru al	Relea se*	Accru al	Relea se*	Accru al	Relea se#
1	Andhra Pradesh	330.27	326.88	349.64	350.08	325.54	322.00	334.79	285.02
2	Arunachal Pradesh	127.91	108.39	133.20	126.61	125.48	42.03	128.33	70.22
3	Assam	140.97	255.92	149.03	149.03	140.74	220.81	143.73	77.51
4	Bihar	197.71	101.49	210.35	223.16	195.30	425.93	201.06	201.06
5	Chhattisgarh	243.02	214.02	254.60	371.61	237.50	234.92	245.62	185.18
6	Goa	15.40	17.47	15.67	7.29	14.43	0.00	13.41	0.00
7	Gujarat	429.28	531.19	451.33	718.87	424.68	430.74	433.85	433.85
8	Haryana	185.06	80.93	185.10	200.77	167.73	78.54	176.97	163.71
9	Himachal Pradesh	98.98	92.56	103.27	87.12	97.27	95.95	99.69	99.69
10	Jharkhand	160.40	63.33	171.07	137.67	160.88	78.77	164.25	40.79
11	Karnataka	450.54	508.39	476.84	382.57	439.77	434.99	442.90	442.90
12	Kerala	136.74	122.85	140.54	0.00	132.26	273.99	126.71	126.71
13	Madhya Pradesh	551.98	625.70	579.67	693.25	541.01	535.13	555.95	379.43
14	Maharashtra	688.47	780.42	728.84	629.83	683.27	675.84	683.47	0.00
15	Manipur	36.14	12.95	38.00	12.64	35.85	13.22	36.58	13.43
16	Meghalaya	41.04	28.53	43.34	29.10	40.81	76.93	40.61	40.61
17	Mizoram	33.06	23.40	34.55	34.55	32.56	32.28	33.12	11.02
18	Nagaland	26.70	54.70	27.87	9.29	26.44	37.41	27.00	9.00
19	Odisha	293.08	111.93	308.94	286.96	289.54	534.19	298.53	296.01
20	Punjab	158.35	170.11	159.60	259.37	148.77	141.18	149.33	149.33
21	Rajasthan	644.38	591.86	669.01	415.17	622.71	141.81	627.58	0.00
22	Sikkim	12.21	16.76	12.89	4.29	12.09	3.98	12.05	0.00
23	Tamil Nadu	367.76	416.88	379.65	262.37	352.04	503.17	350.15	350.15
24	Telangana	263.99	279.08	276.37	234.06	256.08	253.29	261.88	261.88
25	Tripura	18.44	3.44	19.13	22.03	17.89	48.84	18.48	7.12
26	Uttar Pradesh	578.63	655.91	624.31	541.09	582.69	576.36	616.29	616.29
27	Uttarakhand	99.05	85.80	103.98	42.58	97.23	61.34	98.80	0.00
28	West Bengal	212.57	138.33	224.70	451.67	209.20	136.11	213.87	213.87
29	A & N Islands	20.01	20.52	20.22	6.74	15.12	15.12	15.12	10.08
30	Chandigarh	5.62	0.00	5.65	0.00	6.16	0.00	4.76	0.00
31	Dadra & Nagar Haveli	4.52	0.00	4.57	4.57	5.61	5.61	4.80	2.59

Rs. in crore									
Sl. No	State/UT	2018-19		2019-20		2020-21		2021-22	
		Accru al	Relea se*	Accru al	Relea se*	Accru al	Relea se*	Accru al	Relea se#
32	Daman & Diu	2.77	0.00	2.80	0.00				
33	Delhi	62.49	0.00	59.99	0.00	34.15	0.00	27.20	0.00
34	Jammu & Kashmir	348.87	344.75	137.85	152.96	94.51	79.40	94.51	56.71
35	Ladakh	-	-	103.82	17.36	246.22	96.95	246.22	0.00
36	Puducherry	12.51	0.00	12.01	4.00	8.47	8.47	7.39	5.18

**\* Funds to some States/UTs have been released more than the accrual of a State/ UT from the unspent balance of previous years of those States/UTs.**

**#Release as on 30.11.2021**

**ANNEXURE – III****ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 3064 FOR ANSWER ON 16.12.2021 ASKED BY SHRI SADASHIV KISAN LOKHANDE REGARDING UTILISATION OF FUNDS UNDER CRIF**

**The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under EI&ISC scheme during each of the last three years and current year, including for the State of Maharashtra:-**

Amount in Rs. crore									
Sl. No.	State / UT	2018-19		2019-20		2020-21		2021-22	
		Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.#
1	Arunachal Pradesh	15.00	15.00	40.00	26.49	33.50	33.44	15.00	13.96
2	Assam	25.00	21.38	52.00	39.97	43.00	34.81	21.39	20.92
3	Goa	30.00	25.77	20.00	16.11	10.50	6.39	3.00	0.00
4	Gujarat	7.00	4.24	2.00	0.04	7.59	7.59	8.17	7.36
5	Haryana	15.00	13.90	30.00	19.66	11.73	2.40	4.92	0.00
6	Himachal Pradesh	12.50	8.20	12.00	8.35	6.98	6.48	2.00	0.73
7	Karnataka	5.00	2.56	2.00	0.00	2.37	2.37	0.68	0.00
8	Madhya Pradesh	0.00	0.00	0.00	0.00	6.30	6.62	4.80	3.97
9	Maharashtra	4.00	0.78	2.00	0.00	0.00	0.00	0.00	0.00
10	Manipur	25.00	27.91	25.00	22.50	40.00	39.99	26.66	25.02
11	Meghalaya	15.00	14.15	22.00	20.44	20.00	19.50	5.71	4.10
12	Mizoram	0.00	0.00	0.00	0.00	10.00	5.01	2.86	1.29
13	Nagaland	55.00	55.46	130.00	147.80	72.00	71.59	83.83	65.99
14	Odisha	10.00	14.72	55.00	37.87	46.00	44.63	78.64	25.05
15	Punjab	15.00	10.24	3.50	1.80	1.20	1.22	0.34	0.00
16	Rajasthan	15.00	9.96	5.00	1.86	0.00	0.00	0.60	0.59
17	Sikkim	6.00	12.63	11.50	9.40	1.78	1.78	5.71	5.64
18	Tamil Nadu	75.00	66.27	13.00	11.21	34.00	28.34	9.71	9.66
19	Telangana	12.00	9.98	10.00	5.95	2.31	2.30	0.66	0.00
20	Uttar Pradesh	90.00	93.78	26.00	25.91	0.00	0.00	0.00	0.00
21	West Bengal	3.50	3.33	0.00	0.00	0.00	0.00	0.00	0.00
22	Jammu & Kashmir	65.00	64.56	5.00	4.62	0.74	0.68	1.50	0.24

**\*Authorizations were made to incur expenditure on purely “First Come First Serve” basis subject to the condition that total overall expenditure does not exceed total allocation made during that Financial Year to ensure that there are minimum surrender of funds. Therefore, expenditure for some States have been more than the allocation made during that Financial Year.**

**#Expenditure as on 31.10.2021**

**Alloc. – Allocation**

**Expd. – Expenditure**

\*\*\*\*\*